



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat, Jammu.

Notification  
Jammu, the 25<sup>th</sup> of April, 2018

**SRO 196.-** In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Ganesh Sharma-Advocate as Special Public Prosecutor to conduct the case titled State Vs Chattar Singh and Ors under FIR No.114/2017 involving offences punishable under Section(s) 306/498-A/109 RPC P/S Vijapur which is pending disposal before the Court of Principal Sessions Judge Samba.

By order of the Government of Jammu and Kashmir.

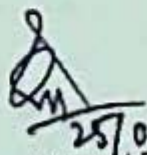
Sd/  
(Abdul Majid Bhal)  
Secretary to Government.

No.LD(Acq)2018/04-Sambaa

Dated 25.04.2018

Copy to the:-

1. Principal Secretary to Government, Home Department, Jammu
2. Registrar General, J&K High Court, Jammu.
3. Director General of Police, J&K Jammu.
4. Director Prosecution, J&K, PHQ, Jammu.
5. Principal Sessions Judge, Samba.
6. Director Litigation, Jammu
7. Public Prosecutor, Samba.
8. Shri Ganesh Sharma- Advocate. He shall not be entitled to any remuneration from the State or the complainant.
9. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
10. SRO Section, Department of L,J and PA(w 7 s.c)

  
25/04  
(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer